



2026:AHC:33137-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 29325 of 2025

Devendra Saroop And 5 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ashutosh Singh, Sumant Rai
Counsel for Respondent(s)	: Ajatshatru Singh, G.A., Himanshu Mishra

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioners, learned A.G.A. for the State, Sri Himanshu Mishra, learned counsel for the respondent no. 4 and perused the record.
2. At the very outset, learned counsel for the petitioners has made a statement at the Bar that in the instant case, investigation has already been concluded and charge-sheet has been submitted against the petitioners. As such, he does not intend to further press the writ petition and seeks to withdraw it with liberty to approach the appropriate forum at the appropriate stage.
3. Learned counsel for the respondent no. 4 as well as learned A.G.A. have no objection to the aforesaid prayer.
4. In view of the statement made, this writ petition is dismissed as withdrawn with aforesaid liberty.

February 13, 2026
KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)